

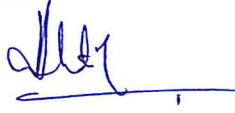
8

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/06/2017 AT 02.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER	:	
PETITION NUMBER	:	CP/505/ (IB)/CB/2017
NAME OF THE PETITIONER(S)	:	JERINT JACOB.K
NAME OF THE RESPONDENT(S)	:	ORIEN KURIES & LOANS PVT LTD
UNDER SECTION	:	9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
17	Ambili Kumar.	Counsel for pet. No.	

**ORDER**

Counsel for the petitioner is present and submitted that a notice has been sent to the respondent by speed post and she has filed courier receipt and delivery report with the copy of the notice. We are satisfied that due service has been effected on the respondent. The respondent is absent. Therefore, we set the respondent *ex parte*. The matter is posted for arguments of the Petitioner. Put up on **06.07.2017 at 10.30 A.M.**

  
(S. VIJAYARAGHAVAN)  
Member (Technical)

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)